7th May, 1985, increasing the export duty leviable on black pepper to RS. 3 per kilogram from the date of issue of the Notification laid on the Table of the Rajya Sabha on the 7th May, 1985."

The Resolution was adopted.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now. Shri Veerendra Patil.

THE MONOPOLIES AND RESTRIC-TIVE TRADE PRACTICES (AMEND-MENT) BILL, 1985

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND **AFFAIRS** (SHRI **COMPANY** VEERENDRA PATIL): Sir, I beg to move;

-That the Bill further to amend the Monopolies and Restrictive Trade Practices Act. 1969, as passed by the Lok Sabha, be taken into consideration."

Mr. Vice-Chairman, Sir, the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1985 provides for the upward revision of the value of assets from Rs. 20 crores to Rs. 100 crores in section 20(a) of the Mono,polies and Restrictive Trade Practices Act, 1969. The amendment proposed in the Bill is most timely and appro, priate. The nation is standing on the threshold of technological revolution which the 21st century is likely to usher in. We must, therefore, take stock of the economic development achieved so far and prepare ourseives to seize challenging opportunities of the future.

Although the Monopolies and Restrictive Trade Practices Act, 1969, which is in operation for the last over 14 years, has succeeded in containing the concentration of economic power in the hands of a few, the view is almost universally shared, especially by the new entrepreneur that the present limit of Rs. 20 crores for bringing an undertaking within the pur-

view of the regulatory measures in Chapter III of the MRTP Act gives an unfair advantage to the monopoly houses with larger assets if the new entrepreneur is treated at par with such monopoly houses with larger assets against whom he wants to offer competition. It has been argued with considerable force that competition would be encouraged and concentra, tion in the hands of the monopoly houses curbed if independent entrepreneurs with reasonably investments are permitted without the restriction of the MRTP Act to enter the field hitherto monopolised by these houses.

When the original MRTP Act was passed in 1969, the asset limit of Rs. 20 crores was introduced in section 20(a) of that Act rather tentatively and the then Minister of Company Affairs had stated in Parliament that it was merely as a working arrangement. the MRTP Act came into force, since Government been receiving re. have presentations from different sources that the asset limit of Rs. 20 crores to bring an within the purview of the undertaking MRTP Act is rather unrealistic and should be revised upwards. As the economy grows, the resources of the nation increase and as the wealth of the nation expands, the monetary limit has to undergo upward revision relative to the growth of the economy. Such a revision is inherent in the very dynamism of the economy. To retain the asset limit of Rs. 20 crores in section 20 (a) of the Monopolies and Restrictive Trade Practices Act as an index of the concentration of economic power for all time to come would obviously seem to suggest as if there had been no economic develop, ment since the Act had come In view of this, and particularly taking into account the increase in the prices and the growth in the industrial base. Government feeis that it is only reasonable that the value of assets for the purpose of applicability of the regulatory provisions and r_e-gisterability of undertakings in terms of clause (a) of section 20 of the Act

[Shri Veerendra Patil] should be raised to the level o* Rs. 100 erores. The proposed Bill reflects this intention of the Govem-ment.

Sir, I move that the House be pleased to, take this Bill into consideration and pass the ame.

The question was proposed.

♦SHRIMATI ILA BHATTACHARYA (Tripura): Mr. Vice-Chairman. Sir the Hon. Minister has moved a Bill to amend the Monopolies and Restrictive Trade Practices Act, 1969, which seeks to raise the ceiling of asset from Rs. 20 crores to 100 crores for the monopoly companies. The Hon. Finance Minister gave indication of introducing; a Bill in his Budget speech. He said. "In order to reflect the considerable increase in the cost and the economic size of the projects that has taken place since the asset limit for MRTP Companies was fixed in 1969, this limit is being revised to Rs. 100 crores.'

In support of the amending Bill the Hon. Minister has referred to price-rise these days. Besides, he said, the size of the economic projects had become very big these days. Therefore, MRTP Companies should be given more opportunities to invest their capital.

I would request the Hon. Minister to remember the logic behind the enactment of MRTP Act in 1969. The objective of that enactment was to prevent concentration of wealth into the hands of monopolists so that they may not be able to remove the mediumscale and small-scale industries from the market. That legislation wanted that monopolists should not control the market. That legislation wanted that small industries should not be devoured by big industries as small fishes are devoured by big fishes.

♦English translation of the original speech delivered in Bengali.

The MRTP Act was enacted in 1969 on the basis of a policy as laid dawn in the Constitution of India. Article 30 of the Constitution says: 'the ownership and control of the mat-rial resources of the community are so distributed as best to subserve the common good. Secondly, the operat1 the economic system does not result in the concentration of wealth and means of production to the common detriment." If this was the objective of the MRTP Act of 1969. how is it that the present amending Bill has been moved today in the House? I do not think that the price-rise is the only cause. The motive of the Government is to reward the industrialists with this concession. The Government is always ready to safeguard the inter, ests of the capitalists. Of course, in our country, the concentration of wealth into few hands started long ago. In 1946, a census of industries was taken. According to the Report of that census, we had 34 Managing Agency Firms at that time. Each firm had an asset more than Rs. one crore. Of these firms, four had an asset of Rs. 5 crores and three had an asset of Rs. 10 crores

After independence, in 1,948, the Indian National Congress declared, "Economic structure which will yield maximum production without the operation of private monopolies and the concentration of wealth undertakings which are in the nature of monopolies or in view of their scale of ooe-rations serves the country as a whole or cover more than one province should be run on the basis of public ownership in respect of existing undertakings process of transfer from private to public ownership ghould commence after a period of five years."

Since the above declaration we have passed many years. <But the process of transfer from private to public ownership has no,t yet started. We find in independent India that the assets

ol *Monopoly* Houses are increasing clay by day. So, after independency there was a tendency among Monopoly Houses to corner the wealth of the nation. Having seen this tendency, before the enactment of MRTP Act in 1969, the Government appointed Mahalanobis Committee, Hazari Com-mittee. Monopoly Inquiry Commission and Datta Committee to enquire into the growing assets o.f Monopoly capitalist; in the country.

In the reports of the above-said Committees and Inquiry Commission, it was stated how the Monopoly Hous-ses are increasing their assets day by day and how they are setting up new industries. But after the enactment of MRTP Act in 1969, the number of licensed industries o.n behalf of Monopoly Houses declined gradually. If ¹ submit an information to this effect, the position will be very clear. According to the Report of Monopoly Enquiry Commission of 1965, Tata had 53 registered Companies. But according to Dutta Committee Report of 1967, the number of registered industries for Tata House increased to 70. But after the enactment of MRTP Act, the number of registered industries for Tata House declined as necessity was not felt to include industries having assets upto Rs. 20 crores in Government records. Similarly, in 1965, Birla House had 151 registered companies. But in 1967, their registered Companies rose to 203. After the enactment of MRTP Act, their registered Companies came down to 70. In the same fashion the number of registered Companies belonging to Bangur, Goenka, Singhania. Mafatlal, Sarabhai. Scindia, Sriram and Suraimal and Nagarmal increased from 1965 to 1967. But, after the enactment of MRTP Act, the number of registered Companies belonging to these industrialists declined. So the MRTP Act has actually benefited these industrialists. Now they are not required to submit accounts of their growing assets to the Government. So. the Government should have checked the growing concentration of wealth into few hands long ag°-It is now clear that big capitalists kept many of their companies beyond the scope of the MRTP Act by taking advantage of loopholes in it.

It is to be noted ho.w the assets of Monopoly Houses have been increasing since the enactment of MRTP Act in 1969. The assets that the Monopoly Houses had in 1971—77 increased much in 1980—83. In 1980-83, the assets of Birla House had increased from Rs. H21 crores to Rs. 2900 crores. Similarly, the assets to Tata House had also increased from Rs. 1500 crores to 2700 crores, it shows that the Government does not have powers to curb the mounting assets of Monopoly Houses in spite of having any number of legislations like MRTP Act of 1969. We can thus say that the assets of Ihe big industrial houses have been increasing by 30 per cent annually.

Out of 101 companies, 49 companies have assets more than Rs- 100 crores. It is now clear that the present amending Bili had fixed a ceiling of Rs. 100 crores in order to enable 52 companies to turn their black money into white money.

There are provisions in the MRTP Act, 1969, to curb the concentration of wealth into the hands of few Monopolists. It is laid down in Sections 2\, 22 and 23 of the MRTP Act, 1969, that if a company wants to expand its existing industries, or to set UP new companies, or to amalgamate one company with the other, it will have to take prior approval of the Government. But the big Monopoly Houses have now become so powerful that they do not care to take prior approval of the Government. We have seen in the Government Reports that Hindustan Lever did not take care to take prior approval of the Government for setting up new industries. It shows that big business houses have scant respect for the Government of India.

The Government of India appointed Inter-Ministerial Advisory Groups to

I Shrimati Ila Bhattacharva]

advise the Government on the affairs of big companies. These Advisory Committees prepared various cases about big business houses and sent them to the Government so that Monopolies Enquiry Commission may enquire into these cases to And out the causes of their growing assets. But it has been found that the Government of India did not feel it necessary to send 90 per cent cases to the Monopoly Enquiry Commission So the Monopoly Enquiry Commission has become a show-piece.

Tile M.R.T.P.

The Hon. Minister has advanced this argument that the ceiling should be raised to Rs. 100 crores in order to meet the price.rise. Increased ceiling will enable thte industrialist; to invest more capital in new industries. It is necessary for the welfare of the country. But I would like to say to the Hon. Minister that due to price-rise crores of people in our country are forced to live below the poverty line. They are now unable to carry the burden of life. Taxes have been imposed in the current budget on essential commodities like petroleum products, kerosene. Biri and papers. These commodities are used by crores of common people. Why the Government does not propose to reduce taxes on these essential commodities? Why the Government does not propose to nationalise the private and foreign capital in the country") 1 hope, the Hon. Minister will express his views on this matter. Nationalisation of private capital must come. This type of Bill will come more in future because it is the economic policy of the Government of India to safeguard the interests of big business houses. The main intention of the Ruling Party is to remain in power perpetually. So the Government goes on flattering the big business houses. At the time of elections, crores of rupees were paid to the Ruling Party by big business houses. Wfth that money the country was

flooded with posters so that the eyes of the common people may be daz-elled with them. It is, therefore, natural that the Government will reward the big business houses with this concession. By raising the ceiling to Rs. 100 crores, the Government has enabled the big business houses to loot the common people more and more.

With the passage of this Bill, the rich will become richer and the poor-will become poorer. The assets of the big business houses will further grow. So, I cannot support this amending Bill. I oppose it.

VICE THE **CHAIRMAN** (SHRI SANTOSH **KUMAR** SAHU): Mr Chimanbhai Mehta.

SHRI **CHIMANBHAI MEHTA** (Gujarat): Mr. Vice-Chairman, Sir, just now I was hearing, the speech from the Opposition bench, and then I thought that there is a considerable confusion with regard to the objective of this amendment. According to the speaker from the opposition, we are trying to please the monopolies. In fact, if you go through Ihe amendment carefully, you will find that opposite is the case for the simple reason that what is raised is the limit from Rs 20 crores to Rs. 100 crores to define a monopoly. She has also mentioned about the strength of Tatas and Birlas going up everyday. My poser is this. These are the big companies having assets of more than Rs. 2000 crores. As the position stands today, they are being treated at par with those who have assets over 20 crores, Now, is this fair competition? A person or a group or a company which owns more than Rs. 20 crores gets ihe same treatment as a company or a group which has Rs. 2000 crores. This is the essence of the amendment that they should not be treated on par. It is for this purpose that the limit of 20 crores is being raised to 100 crores. All those who are above 100 crores will be treated on par. This is the main thing. This amendment tries to

protect the middle level capitalists agamst the big level capitalists. Whelher it is proper to do it or not is a debatable question. But the charge ihat We are trying to please monopoly houses does not stand when you under-stand it. That was the main point J wanted to make.

They also say that now there is a deviation from the socialist path. Does it mean that we were following the socialist path prior to this amendment? should analyse when they speak about They should analyse when they speak about it because they are confused perception. Development of capitalism is one thing and development of monopoly capitalism is another thing. These two things, are quite separate. The system we have adopted in which the public sector must attain the commanding heights means that there is a scope for the development of capitalism and also of monopoly capitalism, lism. It has been accepted in the Industrial Policy Resolution

t Now, as a socialists, we must try to prevent the concentration of wealth in a few groups. Let us look at the overall picture. What are the assets or capital of the public sector? Probably Rs. 35000 crores. That are the assets of the monopoly houses which come under the MRTP Act today? Rs. 26000 crores. What your amendment does is to take out those comDanies whose assets in total amount to Rs. 500 crores out of the orbit of this MRTP Act. if you understand it, you will know that only those companies with assets of Rs. 500 crores axe going out of the orbit of this Act.

So, I fail to understand why w# make such a cry that we are giving up socialism, we are developing capitalism. This should not have been the criticism. I have one criticism to offer here. The hon. Minister has rightly said, and I agree with him, that the prices that were there when this MRTP Act, was enacted in 19fif) were not static. They have gone much high and, therefore, the limit of Rs.

20 crores should also go up commen-surately. It may come to around R. 70 crores. But, as the Act is not just for today and it is also meant for trie future, we have kept the limit at Rs. 100 crores.

Now, one legitimate question come up here. Are we treating all the issues in a similar way? I have to offer a criticism here. A few days back I said that when we talk about taxa tion, there should be liberal exemp tion to small-scale sector. I am looking from the point of view of the small scale industries. There is the smallmanufacturing 10 hp scale sector diesel oil engines. There the excise limit was puto Rs. 30 lakhs. Production over Rs. 30 lakhs worth goods would attract excise. Now that limit is re duced to Rs. 20 lakhs. That means. small scale units are hurt because the excise is there even on a small turn-over

AN HON. MEMRER: Now they are excluded.

SHRI CHIMANBHAI MEHTA: don't think so. In the same way, I referred to the dyestuff industry. The eligibility limit for attracting excise has remaned the same. AU these limits were impose[^] in 1975. Naturally, the prices have gone up. So, those small units should be given the benefit of higher prices.

But we have taken care largely et the middle level capitalist sector. This is my feeling. Therefore, against this, I would like to protect the middle level sector against the big monopoly level sector, I would like to protect tbe small scale sector against middle level. Basically, I am for a socialist economy. About the public sector also, I would like to say that the public sector is now at the commanding heights, and it should go still higher, and «t Is going in that direction and nothing is going to stop it. But the public sector units are not running property. That does not mean that the private sector has a right to attack the public •sector because the private capitalists are not

[Shri Chimanbhai Mehta]

only working with a profit motive but there are many maipractices in their functioning also. Therefore, have no business to attack they public sector. But from the socialist point of view, I would say that our public sector is not running as a public sector, but sometimes it is running like a bureaucratic sector. Although there has been an investment of Rs. 35,000 crores, in spite of price hike in every field, the profit is just Rs. 1,000 crores. And several units are losing. That is a question that we have to think over. Therefore. I would say here that we are not able to properly manage our public sector. Don't think that I am speaking in favour of the private sector. I have already condemned it. But are we not going to give some help to the middle level capitalist Who wants to make some expansion, who may be in need of a little more credit and whose deposit and credit ratio may be different when compared *.o the monopoly houses? That is what is being sought to be done through this legislation. So, my emphasis would be that to strengthen the public sector, the bureaucratisation that is grown over the years should be fought.

Nowadays, I find that Chairman and the Managing Director of a Public undertakings company is the same person mostly a bureaucrat of a technocrat. 1 think a person who is a Chairman must have a socialist conviction; he cannot be just bureaucrat nor a technocrat. However efficient he may be, without the socialist conviction he cannot build up confidence among the workers. His team cannot be built up because a person who is a socialist is essentially a democrat also and then the public sector will get a new kind of life or a new orientation: of course, that is very much requ'red. But let us not be on the defensive. Sometimes we become defensive that public sector is not able to make up or give a concession fo this kind of practice. That argument

should not come in future. That is my understanding.

SHRI NIRMAL CHATTERJEE; Do you remember that Bagaram Tulpule was made the Chairman of Durgapur Steel Ltd.? What is the problem? Would you come out with that? He was not a bureaucrat.

SHRI CHIMANBHAI MEHTA: am not aware of it. I know that some people feel that in the name of putting in nonofficials, perhaps a Congress member may be made the Chairman. Well, that is not my idea at all. Therefore, some time a criticism comes that in the name of putting a non-official, we are trying or we* want to put a man from our party. That is not the idea. He may be from some other group also. But there are public sector undertakings where the Chairmen are non-officials who have delivered goods; they have done much better. So, there is no question of a comparison that a person who is not a bureaucrat or a technocrat will ruin the public undertaking. I don't entertain that philosophy.

It is a fact that during the last several years, monopolies have also strengthened. 1 do agree that the Birlas have almost doubled, from Rs. 1400 crores to Rs. 2900 crores. In the same way, the Tatas also have doubled from Rs. 1300 crores to Rs. 2700 crores. Now, I am really concerned with that. We should try to see that public sector expands more and the grips and the role of the monopolies could be gradually reduced and then we can definitely assert, as we have done in our AICC resolution, that we are moving towards socialist path. I am only concerned about that. A criticism is made that we are partially deviating from our path, we are not leaving the monopolies; we are actually fighting against it. But this is not properly understood. Giving concession to private capitalists does not mean handing over everything to capitalists. In socialist countr'es also where the great thinkers will be the leaders, and they will

be implementing the work; they also will be making adjustments about it. Several socialist countries invite foreign capital; they have a collabora-ration with them. So one has to keep in mind whether the Government or the State is ever going to surrender to big monopoly houses or the Indian people are going to surrender to big monopoly houses. It is not the case, With these observations, I support the Bill.

SHRI BISWA GOSWAMI (Assam): Mr. Vice-HChairman, I rise to oppose this Bill. This Bill is consequential to the Budget proposals. In the Budget proposals, it was mentioned that the ceiling of the MRTP Act will be raised from Rs. 20 crores to Rs. 100 crores.

Sir, by the Budget proposals, the Government have clearly deviated froa their professed goal of socialism and preferred to follow the capitalis tic path of development fully. I am going to discuss the Budget proposals. But I would only like to reter to the fact that the Budget pro. posals for the year 1985-86, clearly shown that the Government is fully prepared to follow the capitalistic path of development.

This Bill is an example of this devi ation 'and it has frustrated the objec tive of the original MRTP Act. The MRTP Act has a genesis. The genesis is that it was enacted to prevent the concentration of wealth in the hands of a few, to the detriment of the 1969 interest. It was that the MRTP Act was enacted and MRTP Commission was constitu ted. The purpose was to see that the ownership and control of the material resources of the community was not concentrated in the hands of a very few. Sir, before the MRTP Act was enacted, there were four committees appointed, namely, the Mahalanobis Committee. Hazari Committee. the Dutta Committee and the Monopoly Enquiry Committee. All these commit-

te as in their study reports said that a.l the developmental activities in the country were in favour of a very few at the top and the wealth is being concentrated in the hands of a very lew. As a result of these study reports, Government enacted the MRTP Act constituted the MRTP Commission, in spite of this MRTP Act which has been in operation, no step whatsoever has been taken by the Government to see that there is no concentration of wealth in the hands of a very few. It is surprising that the Government did not refer any matter to the Commission. MRTP Commission remains a toothless organisation. It has no infrastructure, it has no monitoring capacity and it has no final say on any matter. the MRTP Commission, al-As a result, though it has been existing for the last fifteen years, has been able to do nothing in checking the concentration of wealth in the hands of a very few. We have seen that due to this concentration of wealth in the hands of a very few, there has been inequality in income and growing poverty among the masses. We are gradually deviating from our cherished goal of socla-lims and the establishment of an eg-litarian society. We are gradually going in the opposite direction. By this amending Bill, we have given the scope for the strengthening of the monopoly houses. As a result of this amending Bill, about 49 companies will go out of the purview of the MRTP Act because their assets below Rs. 100 crores. They will be free to do anything. Therefore, we are again going towards concentration of wealth. It has been said that in the interest of increasing productivity 7 we have done so. It has also been expected that if there is more production, it will ultimately help the society it will ultimattly help the people who are at the lower level. This theory has already been exploded. Only by mere growth of economy, only by merely Increasing production, the condition of the people living at the lower strata cannot be improved. This "trickling down" theory has already been falsi-

fied. The economic development of the few will not help those masses who are living below the povery line. So it is futile to except that if India's production increases, if there is growth of economy, then our problem of un employment, our problem of poverty will be solved. It is wrong to think so. And we are basing an our activities on this false notion that we should produce more, our productivity should be increased. As 1 have already said, unless there is provision for an equitable distribution of whatever is produced, inequality will not decrease; on the contrary inequality will increase. Therefore, the policy which the present Government is following, instead of leading the country to the 21st century, will lead us backward because the economic philosophy which the present Government is following is the 19th century economic policy. This economic policy has been discarded. This policy will not lead the counlry towards progress and prosperity. This policy has been pursued in some countries and we have seen what results those countries have derived by following this policy. This Bill, therefore, will not only encourage monopolies, it will not only encourage the stranglehold of monopolies over the economy of our country but it will lead to more and more concentration of wealth in the hands of a few people.

present Government has for-The gotton everything that happened dur ing the freedom struggle itself. Under the leadership of Mahatma Gandhi, pledged ourselves for the estab we lishment of an egalitarian society. The 'Ouit India' Resolution of 1942 said that the freedom of the country would belong to the tillers of the field and the workers of the factories. Not only that, in the Preamble of the Con-, stitution we have pledged ourselves establishment of a democratic, for socialist, and secular country. But in practice we are day by day going on giving concessions to the monopolies; we are going on giving

them more and more concessions so that they ean have a stranglehold over the economy. Sir, 1 do not say that the original MRTP Act and ihe MRTP Commission have been sucess-lul in fulfilling its objectives; They have not, because we have seen, in spite of the MRTP Act being in existence, between 1980 and 1983, the top ten corporate groups increased their assets by more than 100 per cent. The value of assets of Birla group of companies went up from Rs. 1,421 crores to Rs. 2900 crores and the assets of Tata Group went up from Rs. 1,500 crores to over Rs. 2,700 crores during the period of three years. So, the original MRTP Act and the MRTF Commission also failed to serve the objective for which the MRTP Act was enacted. What should have the Government done? The Government should have come forward to adopt measures so that the original objective of the MRTP Act is fulfilled, so that the concentration of wealth in-the hands of the few is reduced, so that wealth is distributed, so that the small-scale industries grow, so that the medium-size industries grow, so that the economic benefits go to the poorer sections of the people and the masses are benefited. But, instead of doing that, they have brought forward this amending Bill. By this amending Bill, as I have already said, 49 companies will be liberated from the MRTP Act. So, Sir. as I have already said,, the whole budget philosophy of the present Government is for increasing productivity and not to decrease inequality. They are not concerned whether there is inequality ot not. They are only concerned with increasing' produotivityj

(Amendment) Bul, 1985

We have already seen that income has been generated, there has been production and, side by side, we have also seen that there is inequality. After the passage of this Bill the inequality will further increase. The poorer sections will again become paupers, there will be more unemyloyment there will be more poverty, there will be more social tensions and there will be clashes

because unless and until the economic problems of the people are solved, many issues will raise their heads. The communal forces, regional forces and other forces will raise their ugly heads and there will be social tensions throughout the country. By passing the Anti-Terrorists Act and by adopting more stringent measures alone you cannot stop terrorism. Unless and until the main problem—the economic problem—of the country is solved, if the poverty of the people is not removed, there will be chaos everywhere, there will be more and more clashes, there will be social tensions, there will be more and more exploitation, there will be poverty and unemployment and the number of people below the poverty line will increase and it will result in a very bad situation in the country. Therefore, Sir. this Bill is not going to helD in solving the conomic problem of the country nor in the industrialization of the country.

After all, how do you industrialize a country like India? Do you think that the country will, be industrialized by giving these 49 companies scope to expand according to their own wishes? What goods will they produce? Wil. they produce goods essential for the consumption of the common people? And will there be market for them? Will they depend entirely on the international market or will they get market from people who are paupers and have no purchasing power? If there is no market, then how can you industrialize, how can you go on industrializing without looking into the real problems of the people, without solving their problems, without making the people capable or purchasing the things so that they can come forward for purchasing the goods which are going to be produced by these companies? Gandhiji said that in a country like India the salvation lies in the development of cottage and small-scale industries. But you have given the go-by to that theory. You have forgotten the old Gandhi be-

cause you have get another Gandhi ruling the country today. So Sir, we have forgotten our own. oledge for socialism, we have forgotten our conviction about Gandhism. That is why this Bill has been brought forward. I strongly oppose this BiU because this Bill will lead us nowhere; neither will it improve the conditions of the common people nor will it help in industrialising the country.

(Amendment) Bill, 1985

With these words,, Sir, I oppose the Bill.

SHRI RAMESHWAR THAKUR (Bihar): Mr. Vice-Chairman, I rise to second the Monopolies and Restrictive Trade Practices (Amendment) BiU, 1985. The Amendment seeks to raise the limit of the. assets .from Rs. 20 crores to Rs. 100 crores under section 20(a) of the MRTP Act, 1969. We have to see the entire Amendment in the proper perspective of the economic development in our country.

Some hon. Members from the other side in this House as well as in the other House have offered, within the Houses and in the Press. deliberate criticisms on the Budlget proposals which contained this amendment of raising the limit in the overall context of the economic growth and competition in the economy, if we see the basic aspects of the situation, after the Independence our country made sustained efforts to improve economic development in the country, and this was done under the Directive Principles of the State Policy. The Directive Principles refer to the need for momting a conscious effort to see that the economic power is decentralised. Under article 39(c) of the Constitution it directs:

"that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment:"

This is the basic direction towards which we have to address ourseives.

[Shri Rameshwar Thukur]

135

Sir, the development, as we found, has been two-fold. We adopted first the Industrial Policy Resolution in 1948, which clearly accepted the policy of mixed economy. Then we adopted a planned economy. If we see the economic position since the First Plan to the Sixth Plan, very clear, well-defined, objectives have been there in regard to the basic goals directed ny our Constitution. And if we see realiy what we have achieved from the First Plan to the Sixth Plan, then, we will clearly be able to apprecite the development in the public and the private sector and social justice that we have been achieve during these three-anda.half decades of planning in India. First Plan has had investment only of the order of Rs. 2,356 crores. It was of the order of Rs. 1.41,377 crores so far as the Sixth Plan is concerned, and the public secto,r outlay was of the order of Rs. 71,000 crores. What we are going to have so far as the Seventh Five-Year Plan is concerned, this is going to be a Plan of Rs. 3,20,000 crores, in which the public sector investment would be of the order of Rs. 1,80,000 crores. This shows what 5. P.M. our Government has done in respect of public sector undertakings. It has been alleged that we have left 'socialism'. If we see the concept of socialism right from the Avadi Congress to the latest Congress held in Delhi, it has been made abundantly clear that the goal set by the first Prime Minister, Shri Jawaharlal Nehru and by subsequent Prime Ministers, particularly Mrs. Indira Gandhi and now the young Prime Minister, Shri Rajiv Gandhi, is being followed

श्री कताश पति मिश्र (विहार) : दो प्रधान मंत्रियों के बीच में लाल बहादुर शास्त्री हुए थे। उनको ग्राप भूल गए ?

श्री रामेश्वर ठाकुर : ग्रापको कोई सक्लीफ करने की जरूरत नहीं। जो पालिसी

हमने ग्रडाप्ट की थी उससे डवियेशन नहीं किया है, हम यह कह रहे हैं।

श्री कैलाश पति मिश्र : दो प्रधान मंत्रियों के बीच में तीसरे प्रधान मंत्री भी रहे हैं।

श्री रामेश्वर ठाकर: मैं नामों की गिनती नहीं कर रहा हं। मैं पालिसी की बात कर रहा हं। पब्लिक सैक्टर की बात मैंने आंकड़ों से बताई, फर्स्ट प्लान से छठे प्लान तक ।

About public sectors it has been mentioned out of the context. In 1951, there were only 5 public sector undertakings with a total investment o,f Rs. 29 crores. When the MRTP came into being is 1968-69, we were having 85 public sector undertakings with an investment of Rs. 3,902 cro res. Now, what is the position? We about 209 public sector undertak had ings with an investment of Rs. 30.03 crores during 1982-83. The present position of investment is around Rs. 35,000 crores. That shows that the public sector undertakings have attained commanding heights. As a professional man, however, I can say that we have achieved better results, bet. ter efficiency and economy from the public sector undertakings.

About 79.5 per cent of the public sector undertakings are engaged in producing go:.ds; 17 per cent are engaged in services and 4 per cent in the constructional activity. The basic investment in the production of steel in public sector undertaking constitutes 17.1 per cent; chemical and fertilisers 12-.7 per cent; coal 10.9 per cent and petroleum 10.1 per cent. The basic industries like steel, chemicals and fertilizers, coal and petroleum are in the core sector to which public sector undertakings are serving. Therefore, when my friends on that side remarked that we have deviated from that goal, is rather unfortunate. They have ont substantiated it with facts and figures. We have not deviated from the goal of the public sector undertakings. They have also said that

going to benefit the this MRTP Act is top houses is also not correct. The Honourable Minister has very clearly stated the three objectives and I do not want to repeat the same and take much time of the House. far as the MRTP Act is concerned, its working has been reviewed. From time to time the Commission's reports have been submitted The Commission's Parliament achievements and failures have been stated The main thing is that in 1969 this clearly. limit of Rs. 20 crores was fixed. then the economic development has teen Even in the public sector, the much faster investment has increased from Rs. crores to Rs. 35,000 crores. We have a much higher commanding position in the public sector now. So the limit of Rs. 20 crores which was fixed in 1969 does not hold good far as the present situation is concerned. So far as the dominance part is concerned, ves, we should not agree to any relaxation. I would support this policy of the Government as well as Of the party, I would say, that so far as the dominance part is concerned, there should be any relaxation. So far as section 20(b) is concerned, there is no relaxation regarding the dominance part. No relaxation is contemplated for such companies as mentioned in section 20(b). In fact, would suggest that that the provision should strictly followed and strictly The implementation should be implemented. further strengthened so far as that part is concerned. But so far as this part is concerned, this is the reality of the situation and we have to accept it. As the hon. Minister has said, the prices have gone up. In 1969 what were the prices of steel and cement? In 1969 we had steel as Rs. 800 to Rs. 900 per tonne and cement at Rs. 8 per Similarly the prices of other things have gone up so much. Therefore, if the limit is raised now, it does not mean in any way any kind of deviation. This is, just a realistic step, as the situation demands. Now in the growth process, we have a large number of bigger companies.

[The Vice-Chairman (Shri Chimanbhai Mehta) in the Chair].

In 1982-83- we had 247 companies which had an investment of more than Rs. 100 crores. But 20 big houses were the dominan: houses. We had Tatas, Birlas and others and these were the houses which were controlling 50 per cent. Out of more than Rs. 11,000 crores of investment, they were having more than Rs. 5,500 crores. What does it mean? It means that these 20 houses are the dominant companies. none of these houses is having less than Rs. 250 crores of assets. There is no concession to them now. So far as these houses are concerned, this amendment is not relevant because they are not benefited in any way because they are already having assets from 2900 crores. 260 crores to Rs. Therefore, these are not the houses which are going to be benefited. Now we have about 1.423 companies, according to the data available for 1983, which were registered under the MRTP Act. and now about 491 will be out of the purview because of this amendment. But 932 houses will still be having more than Rs. 100 crores of assets and will still be under the MRTP Act. As my colleague said, this wil] give a certain degree of flexibility, certain degree of competition within the country those medium-sized groups and companies, who have done well and who have the potentiality to do better if they are taken out of the purview and are given the opportunity to grow faster. They are not the top ones; they are not those 20 houses. Even after this amendment, about 1000 companies will still be there and only 400 to 500 companies which are mediumsized will be taken out so that they work better and increase production and compete with the rest of these companies. fore, it is not advisable to criticise this Bill on the basis of facts which are not correct Otherwise, if it is made a and relevant. political issue one can understand. But the facts and figures do, not sustain this position that has been stated.

[Shri Rameshwar Thakur]

The other point is when we -re talking of a vast economic growth and a very large-sized plan going from Rs. 2,300 crores in the First Plan to Rs. 3,20,000 crores in the Seventh Plan with large investments in the public sector as also in the private sector. It is increasing not only in India but throughout the world. There must be a certain degree of flexibility. So far as the dominance part is concerned, it is in the spirit of the constitution, in the spirit of the MRTP Act, in the spirit of the reports of the committees like Dr. Hazari Committee, the Dutt Sub-Committee and other committees whose reports formed the basis of this Act, which should be maintained, in fact, it should be strictly followed. It should be honoured. And that alone will serve the purpose. I am sure the Government's policy in this regard is a progressive policy. It will certainly help the growth and development of the economy to the expected level and it needs such flexibility and opportunity for competition and they will be able to do full justice in the years to come. I am sure this is not going to affect the spirit of dominance. So far as the amendments to MRTP i_s concerned, I am sure Government's action in this regard will be welcome in the proper perspective.

श्री कैलाश पति मिश्र : उपसमाध्यक्ष महोवय, मैं इस विल का विरोध करने के लिए खड़ा हूं। ऐसा लगता है कि भारत सरकार एक ऐसे स्थान पर ब्रा कर खडी हो गई है जहां पर तीन रास्ते विखाई दे रहे हैं। यह सरकार तिराहे पर खड़ी दिखाई दे रही है। एक रास्ता तो वह है कि जहां पर देश के मुट्ठी भर प्ंजीपति देश की सम्यत्ति को एकत किए हुए हैं और देश की सम्पत्ति को श्रपने हाथों में केन्द्रित करते चले जा रहे हैं। दूसरा रास्ता यह दिखाई दे रहा है कि यह सरकार सार्वजनिक संस्थाग्रों की विफलता पर खड़ी है, पब्लिक सेक्टर की विफलता के रास्ते पर खड़ी है। तीसरा रास्ता यह दिखाई वे रहा है कि देश की आबादी का 50 प्रतिगत भाग कंगाली की रेखा से नीचे

खड़ा है। बिहार जैसे कुछ राज्य तो ऐसे हैं जहां पर इस प्रकार के लोगों की संख्या 76 प्रतिशत जो कंगाली की रेखा से, गरीबी की रेखा से, नीचे रहते हैं। प्रश्न यह ह कि जो लोग इस देश में गरीबी की रेखा से नीचे हैं उनके जीवन में कैसे उजाला ग्राए, कैसे उनका जीवन उजागर हो ? इस सरकार से वह किस प्रकार ग्राणा करे, उन्हें यह बात समझ में नहीं ग्रा रही है। सबसे ज्यादा उनकी ग्रांखों में ग्रंधियारी छाई हुई है। सरकार यह विधेयक लाई है और इसके पक्ष में जो तर्क दिए जा रहे हैं, वे वड़े मजेदार हैं। कम से कम मेरी समझ में नहीं याता है कि दुनिया का कौन-सा ग्रर्थशास्त्री यह बताने के लिए तैयार होगा कि जब 20 करोड़ रु० की सीमा थी तो इन्टरपेन्योर में कोई कम्पटीशन नहीं था । 20 करोड़ की सीमा को बढ़ाकर 100 करोड कर दिया जाता है तो उससे इन्टरपेन्योर में कम्पीटीशन खड़ा होगा । यह सरकार एक प्रकार से एक वहत ही खतर-माक खेल खेल रही है। एक खतरनाक खेल खेलकर देश को एक खतरनाक स्थिति में ला रही है। आप जानते हैं कि थोड़े दिन पहले हमने बजट पास किया है। आपको यह जानकर ग्राक्चर्य होगा कि इस सरकार का विदेशी ग्रीर स्वदेशी कर्जा इस देश के सिर पर 31 मार्च तक 72 हजार करोड़ की सीमा पर पहुंच गया है और यहीं कर्जा एक साल के बाद 85 हजार करोड़ तक पहुंच जाएगा। ऐसी स्थिति में देश किस छोर बढ़ रहा है, इस पर विचार करने की जरूरत है। ग्रभी माननीय सदस्य बोल रहे थे कि हमारे देश में छोटे उद्योगों को प्रोत्साहन दिया जाएगा। मैं यह कहना चाहता हं कि श्रापने इस साल एक सरकुलर निकाला है। एस० एस० म्राई० युनिट के कुछ प्रतिनिधि मुझसे मिलने ग्राये । एक्सपोर्ट हाउसेज में उनके नाम की सुची ग्रा जाने के बाद उनको भी दुनिया में एक्सपोर्ट करने की स्विधा हो जाती है । छोटे छोटे उद्योग जो गारमेन्टस बनाते हैं, पहले एक्सपोर्ट हाउसेज की सूची में ग्राने के लिये नियम था कि यदि तीन साल की एवरेज 50 लाख टर्न ग्रोवर होगी तो वे एक्सपोर्ट सुची

The M.R.T.P.

142

में ग्रा जाते हैं । ग्रापने ग्रचानक, पहले से कोई सुचना नहीं दी ग्रौर 50 लाख टर्न ग्रोवर की सीमा बढ़ाकर 75 लाख कर दी, तो मैं जानना चाहता हं कि यह 75 लाख की सीमा ग्रापन क्यों की ? ग्राप एम० आर० टी० पी० में 20 करोड़ मे 100 करोड़ की सीमा बढ़ाने के लिये तैयार हैं। लेकिन देश की गरीब जनता किस उद्योग में लगी रहेगी । जो किसी छोटे उद्योग में लगे है या किसी मंझोले उद्योग में लगे हैं ग्रौर ये लोग ग्रगर ग्रपना हाथ ग्रलग हटा देंगें तो उनका क्या होगा। मैं विहार से ग्राता हुं। हमारे अहत से मित्र यहां बैठे हुए हैं । बिहार के ग्रन्दर एक फैक्टरी रोहताश मिल है। 20 हजार कर्मचारी उस मिल के ग्रन्दर काम करते थे। तीन सालों से फैक्टरी के ग्रन्दर ताला लगा हम्रा है । 20 हजार ऐसे कर्मचारी थे जो कारखाने के ग्रन्दर काम कर रहे थे । उस कारखाने में सीमेंट पैदा होता था. उस कारखाने में डालडा होता था. उस कारखाने में कागज पैदा होता था। वहां पर कागज के काम के लिये ग्रौर पत्थर तोड़ने के लिये कम से कम 6 हजार ऐसे गरीव स्नादिवासी थे जो काम कर रहे थे। लेकिन तीन साल से वे भी वेकार हैं ग्रीर भुखों मर रहे हैं। 6 हजार ग्रादिवासी भृखों मर रहे हैं, 20 हजार कमेचारी वहां भृखों मर रहे हैं ग्रौर सरकार में इतनी हिम्मत नहीं है कि वह कोई ऐसा एवट लाये जिससे वह कारखाना फिर से खड़ा हो जाने और 20 हजार कर्मचारी ग्रपने काम पर वापस ब्रायें। तीन साल से यह सरकार क्या कर रही है ? ग्राप मोनोपोली हाउसेज से बात कर रहे हैं, उनके साथ सांठगांठ कर रहे हैं । उपसभाध्यक्ष महोदय, हमारे कुछ मिलों ने कहा है कि केवल तीन साल की अवधि के अन्दर विरला करीय 14 सी करोड़ से उछलकर 29 सौ करोड पर पहुंचा है, टाटा करीव 15 सी करोड़ से उछलकर 25 सी करोड़ पर जा पहुंचा है।

श्री कल्पनाथ राथ (उत्तर प्रदेश): 27 सौ करोड :

श्री कैलाशपित मिश्र : 27 सी करोड़ पर जा पहुंचा है। मैं भ्रापसे जानना चाहता हं कि आपने देश की गरीव जनता के लिये क्या किया है जो कि गरीबी की रेखा के नीचे पड़ी दिखाई दे रही है। उपसभाध्यक्ष महोदय, मैंने कहा था कि यहां एक खतरनाक खेल चल रहा है। सरकार समझ नहीं पा रही है। सरकार ग्रसहाय बन गई है। लगता है कि कोई ताकत उसको पीछे से धक्का दे रही है, ग्रगर वह ग्रागे जाना चाहती है तो वह ताकत उसको पीछे खोंच कर ले ब्राती है। कुछ मुट्ठी भर पंजीपति इस सरकार का गला ग्रयने हाथ से दबाये जा रहे हैं। ग्रापने 20 करोड़ की सीमा को वढाकर 100 करोड़ कर दिया । ग्राप ग्रभी चर्चा कर रहे थे, एम० ग्रार० टी०पी० इंक्वायरी कमीशन की । क्या इसमें कोई क्या इसमें कोई ताक है? यह एक ऐसी संस्था है जिसमें कोई जान नहीं है । संस्था दन्तविहीन बन गई, जांच हो रही है। मैं पिछले 15 सालों की रिपोर्ट देख रहा था । इसमें 404 इंक्वायरी केसेज थे लेकिन सरकार ने ग्रभी तक केवल 2 के ऊपर निर्णय लिया बाकी 402 केसेज के ऊपर कोई कार्यान्वयन नहीं हम्रा । ग्राप इस विल को पास करके जो कानन बनाने वाले हैं इसमें प्राप पंजीपतियों के हाथ की कठदतली वनकर खडे रहेंगे। परला की ग्रसेट तीन साल में 29 सी करोड रुपये की खड़ी हो गई । यह असेट देश के पंजीपतियों की केवल देश में ही नहीं लगी हुई है। ग्राप इस बात का ध्यान रखें कि 30 प्रतिशत विरला ग्रुप की पंजी विदेशों लगी है। वह विदेशी पंजी वन गई है। किसी की 30 प्रतिशत पूंजी, किसी की 40 प्रतिशत पंजी, किसी की 20 प्रतिशत पंजी. ब्राज विदेशों में जाकर काम कर रही है। एस०एस०ग्राई० युनिट की चर्चा भी हुई, मुझे देखकर आश्चर्य लगता है, मैं भल गया ब्रांकड़े बताना, पिछले साल एस०एस०ग्राई० यनिटस ने जो छोटे-छोटे गारमेंट्स का निर्यात किया, उससे 700 करोड रूपये की विदेशी मुद्रा देश में ग्राई थी। लेकिन कुछ पीछे के दरवाजे से बडे

[अंबेटाशपित मिश्र]

143

बड़े उद्योगपति ही कोई न कोई छोटे उद्योग का बहाना बनाकर उसमें प्रवेश किये हैं। लेकिन उनके द्वारा प्राप्त केवल 100 करोड रुपये की विदेशी पंजीग्राई है। 6 सौ करोड़ एं० का छोटे उद्योगपतियों द्वारा इस साल का लक्ष्य था, एक हजार करोड का रहा। ग्राप उनका गला घोट रहे हैं केवल मुद्री भर बड़े मोनोपली हाउसेज को ऊपर बढाने के लिए। ग्रभी थोडे दिन पहले ग्रापने कंपनीज डोनेशन एक्ट पास किया । किसके लिए पास किया ? किसके दवाव में ग्रापने उसे पास किया ? ग्रभी एक माननीय सदस्य हवाला दे रहे थे कि सरकारी क्षेत्र में, सरकारी हाथ में काम करते के लिए देश के ग्रन्दर 35 हजार करोड़ रुपया है श्रीर प्राइवेट सैक्टर में मात्र 26 हजार करोड़ रुपये की चर्चा की, लेकिन मैं कहना चाहता हं कि एक बात पर ग्राप जान-बझ कर पर्दा डाल रहे हैं। कालेधन का श्रापने जरा हिसाव लगाया है। सरकार के हाथ में जितना धन है, सरकार के द्वारा खर्च होने वाला धन, व्हाइट मनी के नाते से प्राइवेट सैक्टर में जो धन काम कर रहा है ग्रीर पर्दे के पीछे जो कालाधन छिपा हम्रा है. उसका उल्लेख कहां है ? मैं कहना चाहता हं कि हिन्दुस्तान के ग्रन्दर 50 हजार करोड़ रुपये का कालाधन सिर्फ इस समय काम कर रहा है ? यह विषधर नाग, विषधर सांप किस प्रकार से इस देश को लपेंट रहा है ? नई सरकार को लगता है कि वह ग्रीर बरी तरह धंसती चली जा रही है। उपसमाध्यक्ष महोदय, थोड़ा सा और बोलने दीजिए । लोक सभा का चुनाव ग्राया । बड़ी ग्राणा बंधी थी, देश में एक शब्द के लिए बड़ी जोर से चर्चा चल पड़ी थी, जहां जाइये एक नारा था, ''क्त्रोन इमेज'' ग्रीर व्यक्ति का नाम भी हो गया था. मेरी समझ में नहीं या रहा है, याजकल दिल्ली के स्कलों में देखते हैं, बच्चे मजाक कर रहे हैं कि मिस्टर क्लीन, मिस्टर क्लीन नहीं रहे वे ग्रव "मिस्टर कंप्यूटर" हो रहे हैं। मेरी समझ में नहीं आ रहा है कि आप कीन सा रास्ता पकड कर जा रहे हैं।

20 करोड़ से 100 करोड़ की सीमा, मुट्ठी भर उद्योग पतियों को छट, यह भारत के भखे ब्यक्ति का पेट नहीं भर सकता। हरेक व्यक्ति के हाथ में जब तक काम नहीं ग्रायेगा तब तक पेट नहीं भर सकते। इसके लिये उत्पादन वढायें, लेकिन उत्पादन के साथ-साथ हर हाथ का ग्रगर संबंध नहीं जोडते ग्रीर समचित वितरण की व्यवस्था नहीं होती तब तक केवल उत्पादन बढाने से भारत के भाग्य में परिवर्तन नहीं ला सकता । ग्राज नहीं तो कल किसी की गलामी के चक्कर मैं हम फंस जायेंगें। मैं कहना चाहता हं कि आधिक दासता, आधिक गलामी में देश गिरता जा रहा है। इन बातों से मैं सरकार को सावधान करना चाहता हं कि ग्राप जरा सोच-समझकर कदम बढायें और देश को देखिये नहीं तो म्रांतडियों में ग्रगर ग्राग जलती रही, देश की जवानी दिग्ध्रमित होती रही, देश के नीजवानों के हाथ में ग्रगर काम नहीं रहा, ग्रीर केवल मठठी भर उद्योगपति देश के साथ खेलते रहे, उनके चुंगल में अगर पूरी सरकार चली गई तो कौन सी इस देश में ग्राग लगेगी, मैं कह नहीं सकता ? ग्रापको सार्वजनिक क्षेत्र की विफलता को रोकने की ग्रावश्यकता है। पंजीपतियों के हाथ में देश की संपत्ति को संग्रहित होने से बचाने की ग्रावम्यकता है, सभी हाथों को काम कैसे मिले, छोटे उद्योगों की प्रतियोगिता देश का हर नागरिक उद्यमी बने, स्राज इसकी आवश्यकता दिखाई देरही है। इन सब दिष्टिकोणों से जब मैं विचार करता हं तो यह बिल सब प्रकार से निर्रथक, दुखदायी, दिशा भ्रमित करने वाला तथा पंजीपतियों की मदद करने वाला लगता है, इसलिए मैं इस विल का विरोध कर रहा है। धन्यवाद।

श्री कल्पनाथ रायः ग्रादरणीय उप-सभाध्यक्ष महोदय, मैं इस एम० छार० टी० पी० ग्रमेंडमेंट विल का समर्थन करने के लिए खड़ा हुआ हं। लेकिन मझे सरकार से कुछ निवेदन करने हैं कि जब 1969 में यह एम० ग्रार० टी० पी० एक्ट बना, तो वह हिन्दस्तान में एक ऐसा दीर था, जबकि बैंकों का राष्ट्रीयकरण किया गया, राजाश्रों के प्रिवीपर्स को समाप्त किया गया ग्रीर उसी दौरान श्रीमती इंदिरा गांधी जी के नेतृत्व में यह एक्ट बना था। ग्राज उसी एम० ग्रार० टी० पी एक्ट को ग्रमेण्ड करने के लिए सरकार यह बिल लाई है। इसका तो मैं समर्थन करता हूं। लेकिन मेरे मन में कुछ ऐसी णंकाएं है, जिसका मैं सरकार से जवाब चाहता हूं।

पहली चीज तो यह है कि वह जो 20 करोड से सीमा बढ़ाकर 100 करोड़ कर दी गई है, तो क्या यह जो 49 कंपनियां हैं, इन लोगों को स्माल सेक्टर एरिए में भी इन्क्रोच करने का अधिकार आप देंगे? स्माल सेक्टर में उनके द्वारा काम करने से स्माल सेक्टर का भविष्य भी ग्रंधकार में हो जाएगा। दूसरा निवेदन हमें यह करना है कि जिन कंपनियों को 100 करोड़ की इजाजत दी गई है, तो इन कंपनियों को ऋण न दिया जाए, न तो फाइ-नेन्सियल इंस्टीटयशन्स से ऋण दिया जाए ग्रीर न ही जो राष्टीयकृत वैंक हैं, इन बैंकों से इन पंजीपतियों को दिया जाए । तब तो इससे हमें कुछ लाभ मिलेगा। अगर 100 करोड़ की पुंजी की सीमा बढ़ा दी ग्रौर इनको फाइ-नेन्सियणल इंस्टीटयणन्स से या बैकों से उसी तरह से पैसा लेने की इजाजत मिली, तो इससे मोनोपोली की प्रवृत्ति ग्रधिक मजबत होगी।

श्रादरणीय उपसभाध्यक्ष महोदय, मैं सरकार से यह निवेदन करना चाहता हूं कि एम० श्रार० टी० पी० एक्ट बनाने का उद्देण्य यह था कि गरीबी श्रीर प्रमीरी के बीच की खाई कम हो और जिस देश में 35 करोड़ लोग गरीबी की रेखा के नीचे रहते हैं, वहां कुछ मुट्ठी-भर लोगों को इस एम० श्रार० टी० पी० श्रमेंडमेंट बिल के हारा इतनी श्रिषक सुविधाएं प्रदान कराएंगे, तो क्या यह उचित है? इस पर भी विचार करें।

श्रादरणीय उपसमाध्यक्ष महोदय, जब
मैं श्रापके सामने यह निवेदन कर रह
हूँ, तो मैं श्रापके सामने संविधान के
डायरेक्टिव प्रिसिपल श्राफ दी कंस्टीट्यूशन को पढ़ना चाहता हूँ —"

"The State shall, in particular, direct its policy towards securing.—

- (a) that the citizens, men and women equalise have the right to an adequate means of livelihood:
- (bj that the ownership and control of the material resources of the community are so as best to subserve the common good;
- (c) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment;
- (d) that there is equal pay for equal work for 'both men and women;"

संविधान के इस डायरेक्टिव प्रिंसिपल ग्राफ दी कंस्टीट्यूगन में यह लिखा हुग्रा है कि ग्रमीरी और गरीबी के बीच की खाई कम होगी। तो मैं सरकार से यह जानना चाहता हूं कि इस एम० ग्रार० टी० पी० ग्रमेंडमेंट बिल के माध्यम से क्या देश में ग्रमीरी ग्रौर गरीबी के बीच की खाई कम होगी या बढ़ेगी? I want this clarification from the Government.

श्रादरणीय उपसभाध्यक्ष महोदय, एम० श्रार० टी० पी० एक्ट वर्ष 1969 श्रीर 1970 के मध्य बना था, जब देश में श्रीमती इंदिरा गांधी जी ने समाजवाद की दिशा में बड़े कड़े कदम उठाए थे।

वैंकों का राष्ट्रीयकरण उस दिशा
में एक महत्वपूर्ण कदम था, राजाओं
के प्रिवी पर्म की समाप्ति महत्वपूर्ण
कदम था। पूरा देश समाजवाद की
दिशा में बढ़ रहा था। उस दौरान
हम ने एम० श्रार० टी० पी एक्ट

[श्री कल्पनाथ राय]

147

बनाया। मैं सरकार से जानना चाहता हुं कि '69 से 85, के बीच एम० ग्रार० टी० पी० कमीशन ने हिन्दस्तान के कितने पूजीपतियों के वेल्य की जांच की ? उनका पैसा बढ़ा तो उन के खिलाफ क्या कार्य-वाही की ? इन 15-16 वर्षों के दौरान एम० ग्रार० टी० पी० कमीशन के , ग्रन्तर्गत कितने पूंजीपतियों के कार्य की जांच की गयी, किन-किन के खिलाफ कार्यवाही की गयी। 16-16 वर्षों में हिन्दस्तान के मोनोपोली हाउसेज की दौलत कितनी बढी? ग्रभी हमारे मिल कह रहे थे कि 1400 करोड़ का मोनो-पाली हाउस 2900 करोड़ का हो गया, 1500 का टाटा 2700 करोड़ का हो गया। एम० स्नार० टी० पी० '69 में बना ग्रीर 15 वर्ष के दौरान ग्रगर हिन्दस्तान के मोनोपोली हाउसेज श्राफ बेल्थ बढ़ा तो उस के संबंध में उस ने क्या किया? क्या उस ने डायरेक्टिक प्रिंसिपिल्स आफ दि कांस्टीट्युशन को लागु करने की दिशा में प्रयत्ने किया?

इससे ग्रामे बढ़ कर हम ने हिन्दुस्तान के संविधान में 76 में 42वां संशोधन किया जिस के माध्यम से हम ने हिन्दुस्तान की जनता के सामने कहा —

"We, the people of India, having solemnly resolved to constitute India into a Sovereign Socialist Secular Democratic Republic and to secure to all its citizens; Justice, social, economic and political; Liberty of thought, expression, belief, faith and worship, Equality of status and of opportunity..."

हमने हिन्दुस्तान के संविधान की प्रिएम्बिल में इस बात की कसम खाई है कि हम समाजवादी गणराज्य की स्थापना करेंगे। फिर हम ने एम० ग्रार० टो० पी० एक्ट के माध्यम से 99 करोड़ की पूंजी रखने वाले पूंजीपतियों को पूरी छूट दी है कि जहां चाहे पैसा लगाएं जहां चाहें इंडस्ट्री लगाएं। प्राइवेट सेक्टर स्माल सेक्टर का गला घोट दे इतनी सुविधाएं मुट्ठी भर लोगों को देने का क्या प्रयोजन है। '48 का इंडस्ट्री पोलिसी रिजोल्यूशन क्या कहता है:

"The aim oi the 1948 Industrial Policy was that the 'State must play a progressively active role in the development industries'. It also conceded that the mechanism and the resources of the state may not permit it to function forthwith in industry as widely as may be desirable. Hence the decision to have complete state monopoly only on three industries, namely arms and ammunition, atomic energy and railway transport. Also any future ventures in 6 other industries were to be the exclusive monopoly of the State. These were coal, iron and steel, aircraft manufacture, ship building, manufacture of telephones, telegraph and wireless apparatus, excluding radio receiving sets, and mineral oil. The result of this policy was the acceptance of mixed economy as a model for develop, ment of the country. It allowed the establishment of industries in the private sector in a wide field. Gradually, however, more stress was laid by the Government on the attainment of socialistic of society. pattern A-Resolution adopted by Lok Sabha in December 1954 declared that the object of the country's economic policy should be socialistic pattern of society. Speaking on the Resolution, Prime Minister Nehru said that 'progressively as the socialist pattern grows there is bound to be more and more nationalised industry-but what is important is not that there should be an attempt to nationalise everything, but the results of that. That is, what you are aiming at is production and employment If by taking any step you actually stop the production process from growing, this does not lead you to that socialistic pattern, although that little step might be called socialistic". It is this pragmatic thinking that has in-

Industrial Policy Resolution of 1956-The intervening years from 1948 when the first industrial Policy Resolution was adopted and 1956 when the policy was restated, certain momentous developments had taken place in the country. The Constitution of India had been enacted guaranteeing certain Fundamental Rights and enunciating the Directive Principles of State Policy. Planning had proceeded in aⁿ organised basis, and the First Plan was successfully completed. A socialistic pattern of society was accepted as the objective of social and economic policy. Whereas the Preamble to, the Constitution said inter aha about securing social and economic justice, the Directive Principles had called upon the State (1) to secure to all citizens an adequate means of livelihood, (ii) to ensure that the ownership and control of material resources of the community are so distributed as best to, subserve tha common good, and (iii) to ensure that the operation of the economic system does not result in the concentration of wealth and means of production to, the common detriment.

The Industrial Policy Resolution of 1956 laid stress on accelerating the speed of industrialization, in particular heavy industries, expansion of public sector- and the growth of the cooperative sector. The State was to progressively assume a predominant and drect responsibility for setting up new industrial undertakings and for developing trans, port facilities. State trading was another important area stressed by the Policy Resolution. Industries of basic and strategic importance and those in the nature of public utility services were to be in the public sector. Those industries which requir, ed huge investment, which only the

State could mobilize, also had to be in the public sector."

1948 का पालिसी रेजोल्यूशन, 1956 का इंडस्ट्रियल पालिसी रेजोल्यूशन, 1976 का कांस्टीट्रयूशन अमेंडमेंट एक्ट और 1969 का एम० आर० टी० पी० एक्ट और हमारे प्रधान मंत्री श्री राजीव गांधी ने प्रधान मंत्री का पद ग्रहण करने के बाद जो पहला रेडियो ब्राडकास्ट किया था उस में कहा था:

I reaffirm our adherence to socialism and planning. Without planning, we could not have reached where we are. Our aim is continuous modernisation, higher productivity and rapid advance af social justice.

Is this MRTP Act within the framework of the Preamble of the Constitution? is this ग्रौर उपाध्यक्ष महोदय, ग्रभी ए ग्राई सी में हमने ग्राधिक प्रस्ताव स्वीकार किय है कि:

The objective of Congress is establishment of socialism.

तो मैं अपने आदरणीय मंत्री महोदय से इस एम आर टी पी एक्ट अमेंडमेंट विल का समर्थन करते हुये भी कहना चाहूंगा कि जों प्वाइंटस मैंने रेज किया है उन पर वे अपना क्लैरिफिकेशन दें। मैं जानना चाहता हूं कि :

MRTP Amendment Act within the framework of Industrial Policy Resolution of 1958 or 1948? Is this MRTP Amendment Act within the framework oi policy statements of our Prime Minister, Shri Rajiv Gandhi on social ism? -Is this MRTP Act within thi framework of the Congress electio] manifesto or within the framewor • of this policy statement?

में यह पूछना चाहता हूं। मैं इस बिल का समर्थन करता हूं लेकिन मैं कहना चाहत हूं कि अगर (व्यवधान) यह ऐसी बात नहीं है कि जिस पर किसी को खुश होना चाहिए हमारी अपनी नीतियां हैं, हमारे अपने सिद्धां हैं। इस पार्टी का होने के नाते कोई फर्क ना पड़ता अगर मैं यह बात कहं या जानन

श्री कल्पनाथ राय

151

चाहं। लेकिन हमारी पालिसी ऐसी है कि जिस की विना पर हम ने देश के संविधान में कसम खायी है कि हम समाजवाद की यहां पर स्थापना करेंगे । हम ने ग्रपने चनाव घोषणा पत्र के माध्यम से देश के करोड़ों करोड़ जनता के सामने कसम खायी है देश में समाजवाद की स्थापना करने की । हम ने जवाहर लाल नेहरू ग्रीर लाल बहादर शास्त्री ग्रीर श्रीमती इन्दिरा गांधी के नेतत्व में भारत में एक सगवत ग्रीर समाजवादी गणराज्य स्थापित करने का संकल्प लिया है। हम ने देश के वर्तमान नेता श्री राजीव गांधी के नेतृत्व में यहां सोणलिज्म स्थापित करने क. कसम खायी है। हम ने आल इंडिया कांग्रेस कमेटी के रेजोल्यणन में समाजवादी समाज को स्थापना का संकल्प लिया हम्रा है, लेकिन ग्रगर इस तरह से देश ने मोनो-पोली हाउसेज को ग्राप बढायेंगे, ग्रीर उन को बढ़ने का मौका मिलेगा ग्रौर पब्लिक सेक्टर को कमांडिंग हाइट्स इकोनानी पर नहीं रखा जायेगा तो यह पंजीपि

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती मारग्रेट ग्रस्वा) : रखा गया है।

श्रीकल्पाय राष: रखागयाहै जैसे वह ग्राप भी जानती हैं ग्रीर हम भी जानते हैं। लेकिन अगर उन को इस तरह की छट मिलेगी तो यह पंजीपति भ्राज हमारे चनाव घोषणा पत्र को, हमारी आजादी की लडाई के ग्रतीत के इतिहास को, हमारे करांची कांग्रेस के प्रस्ताव को और ग्राजादी की लड़ाई के दौरान मल्क की जनता के सामने जो आजादी के उद्देश्य हम ने रखे थे ग्रीर जिन की पृति के लिये हमारे राजनायक जवाहर लाल नेहरू या विश्वनेता श्रीमती इन्दिरा गांधी ने या वर्तमान नेता राजीव गांधी जिसके लिये प्रयत्नशील है. पुरा नहीं होने देंगे। ग्राप ने समाज-बाद की दिशा में यदि उचित कदम न उठाये और इन मोनोपोली हाउसेज के लिये 20 करोड की सीमा को बढ़ा कर 100 करोड कर दियातो ये कभी भा कंप्रोमाइज नहीं कर सकते समाजवाद के साथ । ये कभी भी हमारी ग्राजादी की लडाई के उद्देश्यों के भ्रनकुल ग्राचरण नहीं कर सकते । ये कभा भी

समाजवादी समाज की स्थापना का प्रयास नहीं करेंगे। इनको अधिक ताकतवर बनायेंगे तो इनका इनकोचमेंट समाजवादी सिद्धान्त पर बढेगा ।

श्रीमन्, हम स्माल स्केल इंडस्टीज की बात करते हैं। इसके माध्यम से हम देश के ग्रन्दर लोगों को इंप्लायमेंट देंगे । ग्रगर इन पंजीपतियों को दो सौ करोड़ की छट दी गई, इनको फाइनेंगल इंस्टीट्यगंस से, बैंकों से अरबों रुपया लेने की छुट दी गई तो ये स्माल सेक्टर को कभी भी जिन्दा नहीं रखेंगे, नहीं रहने देंगे ग्रीर इनकी मोनो-पली इस तरह से बढेगी कि स्नाने वाले जमाने में हमारी राजनीति को ये प्रभावित करने की कोशिश करेंगे। इसलिये मैं सरकार के ग्रमेंडमेंट का समर्थन करते हये भी इंडस्टी मिनिस्टर से चाहंगा कि वे इसका क्लैरिफिकेशन दें कि हमने ग्राजादी की लडाई के इतिहास को सामने रख कर पंडित जवाहर लाल नेहरू ने जो समाजवादी नीति अपनाई थी यह उसके अनुकुल है ? (व्यवधान)

क्षी सरेश कलमाडी (महाराष्ट्र) : ग्राप क्या कह रहे हैं ? (व्यवधान)

श्री कल्पनाण राय: यह ग्रापकी ग्रक्ल के बाहर की बात है। इसलिये ग्राप समझ नहीं सकते । ग्राप नान-पोलिटिकल ग्रादमी हैं. पालियामेंट में ग्रा गये हैं, जरा समझने की कोशिश कीजिये।

इसलिये मैं च।हंगा कि हमारी दिशा जो है उसे मजबूत करने के लिये कदम उठाइये जिसके लिये विश्व की महान नेता इंदिरा गांधी ने कहा था:

"I want to make India a developed, strong, powerful and socialist India. But for making India strong and powerful, either dynamise the country or get yourself dynamited."

हिन्दुस्तान शक्तिशाली तब होगा जब समाजवादी वनेगा । विना समाजवाद के वह शक्तिशाली नहीं वन सकता है। इस-लिये मैं देश के नेता श्री राजीव गांधी से अन्रोध करूंगा कि हिन्द्स्तान में समाजवाद को मजबूत करने के लिये मोनोपली हाउसेज के ऊपर जितना भी प्रतिबन्ध लगाया जा सके लगायें । पहले सरकार घोषणा करे

कि जो सौ करोड़ हपये की छूट उनको दी है, उसको जो नैशनलाइज्ड बैंकों से रूपया दिया जा रहा है, जो फाइनेंशल इंस्टीट्य्शंस से पैसा दिया जा रहा है, वह नहीं दिया जायगा ग्रीर पब्लिक सैक्टर को कमांडिंग हाईट ग्राफ इकानामी देते हुये भी हम मिक्स्ड इकानामी के ग्राधार पर उन सैक्टरों को प्रायोरिटी देंगे जो हमारी कंज्यूमर इंडस्ट्रीज है। इन शब्दों के साथ मैं इस बिल का समर्थन करता है। धन्यवाद।

श्री चतरानन मिश्र (बिहार): उपसभाध्यक्ष जी, एम० ग्रार० टी० पी० एक्ट में संशोधन के लिये जी बिल ग्राया है. मैं उसके विरोध में बोलने के लिये खड़ा हुम्रा हूं। विरोध मैं इसलिये कर रहा हं कि यह संविधान के निर्देशक सिद्धांतों के खिलाफ है । विरोध मैं इसलिये कर रहा हूं कि इस कानून के बनने से संपत्ति का होगा भ्रौर गरीबों की केन्द्रीयकरण तादाद ग्रांर भी ज्यादा होगी जिससे इस देश के ग्रौद्योगीकरण में भारी बाधा पहुंचेगी। मैं विरोध इसलिये करता हं कि इसके जरिए लाखों लघ उद्योगों ग्रीर मध्यम उद्योगों पर भारी आघात लगेगा और यह इस देश के विकास के लिये घातक सिद्ध होगा।

श्रीमन्, यह दुंख की बात है कि कुछ ही दिन पहले जिस कांग्रेस पार्टी की ए० ग्राई० सी० सी० की बैठक में ग्राधिक नीति निर्धारित की गई थी, ठीक उसके विपरीत यह तानाशाही ग्रीर एकाधिकार पक्षी विधेयक यहां ग्राया है। इससे लगता है कि इस पार्टी के मुंह में दो जीभ हैं। एक जीभ है पूंजीवाद के लिये ग्रीर दूसरी है समाजवाद के लिये। जब दोनों जीभें एक साथ ग्रा जायें तो कल्पनाथ जी जैसा भाषण हो जाता है ग्रीर कुछ लोग बोखलान लगते हैं। लेंकिन वात यह है कि इस पार्टी के मुंह में दो जीभ हैं जिनके चलते ऐसा हो रहा है।

मंत्री महोदय ने कुछ तथ्य दिये हैं जिनके चलते यह विधेयक लाया गया है। पहला कारण उन्होंने बताया कि इससे लोगों को 21वीं शताब्दी में जाना है और 21वीं शताब्दी में विना मोनोपली हाउसेज के जाया नहीं जा सकता । इसलियें मोनोपली हाउसेज की सवारी पर चढ़कर ये 21वीं सदी में जायेंगे ।

मैं मंत्री महोदय से पूछ्गा 🕄 जहां एकाधिकार पूंजी नहीं है चीम में, सोविय**त** रूस में वे लोग 21वीं शतार्थ्या में जायेंगे या नहीं जायेंगे। वे ग्रापसे श्रामे बढ़ कर जायेंगे। मैं यह भी श्रीपको विश्वास दिलाता हं कि हम रहेंगे या नहीं रहेंगे, मैं भगवान से प्रार्थना करता हुं कि ग्राप अरूर रहें तब श्राप देखेंगे कि वे ग्रापसे ज्यादा तेजी से ग्रागे बहेंगे। ग्रापके इस इरादे से भारत ग्रधिकः दरिद्वः सबसे शताब्दी में सबसे ग्रीर सबसे ज्यादी ज्यादा बेरोजगार निरक्षर देश साबित होगा जैसा कि ग्रापके 37 वर्ष के राज के अन्दर हुन्ना है यदि म्रापने यही रास्ता म्रस्थितयार कियाती।

मैं ग्रापकी दूसरी दलील पर न्नाता हूं। ग्रापने कहा है कि चीजों की कीमतें वढ़ गई, प्राइस राइज हुमा है इसीलिए एकाधिकार की सीमा 20 करोड़ से 100 करोड़ कर दिया है। मैं मत्री महोदय से पूछना चाहता हूं कि क्या यह सच्ची बात है कि 69 से लेकर न्नी तक पांच गुना ज्यादा प्राइस बढ़ी ह? यदि ग्राप ऐसा कहते हैं तो मैं तथ्यों को न्नापके सामने रखना चाहता हूं। यह पालिटिकल एंड इकोनोमिक दीकली है। उससे मैं ग्रापको पढ़कर सुनाता हूं:

"A major step towards helping private industry is that of raising the asset limit for the MRTP units from Rs. 20 crore to Rs. 100 crore. This certainly is not the way to make the economy more competitive. Some Inflation-indexing was perhaps necessary, because the limit was fixed in 1969, but even the most optimistic among the monopoly houses could not have anticipated that the limit would be raised five-fold when the price-inflation since 1969 has been about three-and-a.half times".

[श्रो चतरानन मिश्र]

ग्रापने कम्पीटिशन की बात की ग्रीर विशोषज्ञ कहते हैं कि नहीं। यह मैं कहना चाहता हू कि ग्राप जितना सुविधा उनको दे रहे हैं उतनी तो उन्होंने कभी मांगी तक नहीं । वह तो 50 र रोड़ तक ही मांग कर रहे हैं। इस विबेयक से जो लघु एवम् मध्यम उद्योग हैं उनको घाटा होगा। मैं शासक दल के लोगों से कहगा कि इस पर विचार करें। वही पत्रिका ग्रागे कहती है :--

"The largest among the small unitsclaiming all the benefits ol being smallare often open or disguised subsidiaries of the large enterprises. Even multinationals have now entered the field of small scale industries. The liberalisation of excise exemption on clearances on a graded basis will also mean relatively more benefit to the small units at the top of the scale. The really small ones, owned by the small entrepreneurs, will remain practically where they were. The benefit from the large subsidies on exports and fertilisers will also go to the big producers and large farmers". यह कोई कम्योनस्ट पाटी का ग्रखबार नहीं है। मैं फिर श्रापको दिखाता है। "द इकोनोमिक टाइम्स" जो यह इंड-स्टिलियस्ट का मख्य पत्र हैं। उस में से उद्धरण दे रहा है। यह 20 मार्च का है। जो लिमिट बढाई ज. उसके दारे में लिखना है:

"With this limit, a large number of industrial giants which were virtually stagnating will now be allowed to grow freely till such time as their assets touch the Rs. 100 crore mark. It is expected that their growth rate will be phenomenal for these industrial houses will be allowed to freely expand their activity in the low priority Industries which are commonly known as non.appendix I items of manufacture by virtue of being out of the MRTP net.

On the other hand, however, relatively smaller companies with their assets being just above Rs. 1 crore and manufacturing specialised items in great demand would continue to stagnate under the MRTP Act by virtue of the fact that their share in the total domestic market is 25 per cent the qualifying limit for {he purpose 'monopoly'."

पंजीपतियों के ग्रखबार से में ग्रापको उद्धरण देकर बता रहा हूं । इस विधेय से मध्यम उद्योग ग्रीर दूसरे उद्योग इससे बर्बाद हो जायेंगे। ग्राप कृपया इस कानन को मत लाइए । ग्रगर ऐसा करेंगे तो इन पर आधात पहचेगा। एम ग्रार टी पी एक्ट का ऐसा संशोधन करके लाइए जिससे उसकी परिभाषा ऐसी हो जिससे छोटे मध्यम उद्योगों की जान बच सके। नहीं तो ऐसा मत कीजिए। दूसरी बात मैं यह कहना चाहता हूं कि में सम्पत्ति का केन्द्रीकरण ज्यादा है। उपसभाध्यक्ष महोदय, की 20 परसेंट ग्रावादी के पास जितनी कूल सम्पत्ति है उतनी सम्पत्ति एक विरला हाउस के पास है या टाटा हाउस के पास है।

इतने दरिद्र लोग इस देश में रहेंगे ग्रीर ग्राप सोचते हैं कि ग्रमेरिका जाकर ग्रपना माल बेचकर श्रीद्योगिकरण कारेंग केवल इस प्रकार का सपना हैं। यह होने वाली बात नहीं है। इस देश में ही बॉजार है। इस देश को ग्रापको क्य शक्ति देनी पडेगी।पंडि**त** जवाहरलाल नेहरू कोई सपना नहीं देख रहे थे। कि उन्होंने राजकीय क्षेत्र पर उन्होंने बल दिया था। हमारे देश का संविधान बन.ने व.लों ने सविधान नीति निदेशक सिद्धांत हम लोगों के कहने से, कम्यनिस्टों के कहने से नहीं बन.ए गए थे। उन्होंने सोचा था कि इस देश की अपार गरीबी को दूर करने का एकमान तरीका राजकीय क्षेत्र है। ग्राप इस देश की तुलना दूसरे देशों से नहीं कर सकते हैं। यहां पर हैवियस्ट

कंसदेशन सम्पत्ति का हैं। ध्रमेरिका में दो महीने की श्रामदनी में एक ब्रादमी कार खरीद सकता है। जापान में ग्रीर फेडरल कर्मनी में तीन महीने की तत्रख्वाह में कार खरीदी जा सकती है। लेकिन हिन्दुस्तान में जीवन भर कमाने के बाद भी कार नहीं खरीदी जा सकती है। जहां पर मश्किल हो वहां की तलना दूसरे देशों से नहीं की जा सकतो है।

The M.R.T.P.

कुछ माननीय सदस्यों ने कहा कि पब्लिक सैक्टर को हम कमांडिंग हाइट में ले बाए हैं। वे हाइट ग्रीर कमांडिंग हाइट का फर्क नहीं जानते हैं। हाथी को चलाने बाला पिलवान होता है। वह हाथीं से छोटा होता है, फिर भी रुमाडिंग स्थिति में होता है। ग्रापने पब्लिक सैक्टर बनाया, यह ठीक है। ग्राज ग्रापने 35 हजार करोड की पंजी इस में लगाई है, लेकिन बामांडिंग पोजीशत में ठटाज हैं, विरलाज है। सारे बाजार पर उनका नियंत्रण है। पब्लिक सैक्टर उनके हिंग के लिए काम करता है। डिस्ट्ब्यूणन उनके हाथ में है, कस्ट्ब्यान उनके हाथ में हैं, सप्लाई उसके हाथ में है, जिलीय संस्थान, बैंक उनके पक्ष में हैं। वहीं बाज कमाहिंग पोजीशत में हैं। पवितक सैक्टर की ग्रापने बीमार बना दिया है। बीमार आदमी कमाडिंग हड्ड में हो सकता यह सब भ्रष्टाचार की देन है। यह ग्रापकी नालायको का सबत है। इतनी पंजी लगा-कर बापने इसको इस स्थिति में लाकर खडा कर दिया है। अब भारत को एक रास्ता चनना पडेगा। भै स्पष्ट रूप से कहना चाहता हूं कि धव यह मौका साया था कि पश्चिम सेक्टर देश की गरीब जनता के लिए कुछ करता। ग्रापने पंजीपतियों को सस्ता कोयला दिया, सस्ता तेल दिया ग्रीर सस्ता ट्रांसपोर्ट दिया । पब्लिक सेक्टर ने उन्हें ऐसी मशीनें बनाकार दी। लेकिन देश की अधिकाश जनता भखों मरती रही है। ग्रव ग्राप पंजीपतियों के हाथों में ही राजकीय क्षेत्र भी हैं पडग्रोबर करना चाहते हैं। इस उद्दे^इय की पूर्ति के लिए ग्राप बहराष्ट्रीय कम्पनियों के निमंत्रण देरहे हैं। स्राप एम स्मार०टी०पो० एक्ट को समाप्त कर देना च/हतें हैं। मैं आपके

समाने एम०भ्रार०टी०पी० कमीशन की रिपोर्ट पेशज करना चाहता हं। यह वारहवीं एनुम्रल रिपोर्ट है । इसका एक उद्धरण में यहां देना चाहता है।

"During the year under report, no such reference was made by the Central Government to the Commission."

एक भी केस ग्रापने कमिलशन विचार के लिए नहीं दिया । एम०म्रार०टी०पी० कमिशन में एक साल मैं एक भी केस नहीं गया ।

"Nor did the Commission institute any such inquiry suo motu."

उसके बाद भो आप इसकी सीमा बढ़ा रहे हैं। इस संबंध में मैं श्रापके सामने एक एक्सपटं कमेटी भी प्रस्तृत करना चाहता हं। यह रिपोर्ट सच्चर कमेटी के नाम से सन् 1978 में ग्राई थी। मैं मंत्री महोदय का ध्यान इस रिशोर्ट के पेज 240 में बी गई रिकमेन्डेशन की तरफ दिलाना चाहता है ।

"20.4 Suggestions for revision of the Rs. 20 crores limit. Suggestions have been received in some of the memoranda for upward revision o,f the criteria of Rs. 20 crores as value of assets for purposes of applicability of the provisions in Chapter UI of the Act. Suggestions have been made that it should be raised to, RS. 50 crores. We have considered this matter but we do not feel that any change in the criteria of Rs. 20 crores assets is necessary at present."

यह सन 1978-79 की बात है। स लिए में माननीय मंत्री महोदय से पुछता चाहता हं कि उस रिपोर्ट के बाद, उस एक्सपर्ट कमेटी के बाद कौन-सी रिपोर्ट उनके पास उपलब्ध है जिसके बाधार पर वे इसको सौ करोड़ करने जा रहे हैं?

The MM..T.P.

मैं स्पष्ट रूप से जानना चाहता हं कि अगर ग्राप मन-मौजी से शासन चलाना चाहते हैं तो यह दूसरी बात है। मैं यह कहना चाहता हं कि ईमानदारी की बात तो यह है कि एम०ग्रार०टी०पी० एक्ट के रहते भी ऐसे सख्त कदम नहीं उठाये गये जिससे देश में सम्पत्ति का केन्द्र अकरण रोका जा सके। उसमें एक क्लाज थी वो सबसे भ्रच्छी क्लाज थी. कन्वर्टिबिलिटी, यानि हमारी वित्तीय संस्थाग्रों से ग्रगर रुपया लें तो उसको एक्विटी शेयर्स में बदल दिया जाय। लेकिन सरकार ने ऐसा नहीं किया। आपने कर्जा दिया, वित्ताय संस्थाओं से। वित्तीय संस्थाएं सरकार की हैं, बैंक सरकार के हैं। कर्जा सबसे ज्यादा मोनो-पली हाउसेज लेते हैं। वह राष्ट्र का रुपया है। राष्ट्र के रुपये से मुट्टीभर ग्रादमी दौलतमंद बन गये हैं ग्रीर उन्होंने सारे राष्ट्र को कंगाल बना दिया है। ग्रापके पास ला में प्राविजन था स्पेशल ग्राडिट करवाने का । लेकिन उसको भी ग्रापके नहीं किया और मोनोपली हाउसेज के लिये कर्न्वाटिबिलटी क्लाज जो था उसका ग्रापने इस्तेमाल नहीं किया। ग्रापने एका-धिकारी कम्पनियों की वस्तुश्रों के मुल्य पर रोक लगाने के लिए कुछ नहीं किया। में ग्रापसे कहना चाहता हूं कि उस रिपोर्ट के ग्राधार पर 1970 से लेकर 1977 तक टोटल एम० ग्रार० टी० पी० के मातहत 618 ग्रुप्लीकेशंस गवनंमेंट के पास ग्राई। गवर्नमेंट ने सिर्फ, 59 को रेफर किया कमीशन के पास । कमीशन ग्रपनी रिपोर्ट में कहता है कि 90 से 93 प्रतिशत तक गवर्नमेंट ने खुद डिस्पोज ग्राफ किये, कमीशन के पास नहीं भेजे ग्रौर ग्रापने सारे फैसले अपने आप कर लिए। सुप्रीम कोर्ट में, हमाँरी जो न्याय व्यवस्था है, उस-की जो पद्धति है उसके कारण जो वहां 1974 में केसेज गये थे कोलगेट के, के कहवर ऐवरी के सारे के सारे केसेज अभी तक पड़े हुए हैं । इसलिए मैं मंत्री जी से कहंगा कि कानून ही देश के अंदर ऐसे हैं जिनके ग्रंदर कुछ नहीं किया जा सकता। गवर्नमेंट जो ग्रपने डाइरेक्टर लगाती है. वे स्लीपिंग डाइरेक्टर हैं। वे कुछ काम नहीं करते हैं। ये ग्रापकी तरफ से जाते

हैं बोर्ड में, वे उसको नहीं देखते हैं। मैं स्रापसे कहना चाहंगा कि स्रगर सरकार चाहती है कि इस बारे में सचमच कुछ किया जाय तो कम से कम एक बात कीजिए, ग्राज जिस तरह से मुल्यों में वृद्धि हो रही है उससे शासक पार्टी ग्रीर विपक्षी दोनों लोग चितित हैं। ग्राप भी चितित हैं। इसलिए एक काम कम से कम सरकार करे ग्रगर सरकार इस बारे में ईमानदारी से सोचर्ता है कि मत्य बद्धि को रोका जाय तो जो एक्स-फैक्टरी प्राइस हैं ग्रीर जो सेलज प्राइस है इसके डिफरेन्स को पब्लिश करवाया जाय कि डिफरेन्स क्या है। तब सारा देश देखेगा, सारे देश की जनता देखेगी कि कहां ईमानदारी है । स्राप जिन पुंजीपतियों पर विश्वास करते हैं वे ग्रापको धोखा देते हैं। उन्होंने सारे राष्ट्र को बारबार धोखा दिया है ग्रीर यह देश इस दुर्दशा को प्राप्त हम्रा है। इसके लिये मैं म्रापसे ग्रनरोध करूंगा कि ग्राप इसको कीजिए।

ग्रन्त में मैं ग्राप से यह कहना चाहता हुं कि जो एक्सपर्ट कमेटी ने सुझाव दिये हैं, सम्पत्ति के केन्द्रीयकरण को रोकने के लिये एक्सपर्ट कमेटी के जो सुझाव हैं उनको ग्राप स्वीकार कीजिए। साथ ही में शासक पार्टी के मित्रों से कहंगा जो यहां पर हैं कि क्या ग्रापने इतनी जल्दी ए० ग्राई० सी० सी० के ग्राधिक प्रस्ताव की दफना दिया?

इन शब्दों के साथ मैं सरकार से ग्रनरोध करना चाहता हं कि वह इस बिल को बापस ले ले ग्रौर इसमें तमाम चीजों का समावेश कर, इसमें पुरा सद्यार करने के बाद इसको ले आयें। कुछ दिनों में कुछ नहीं होने वाला है। ग्राप ग्रगर इसमें मुधार कर पाए तो इससे देश में श्रापके ऊपर विश्वास पैदा होगा। ग्राज देश की राजनीतिक परिस्थिति तेजी से खराब हो रही है ऐसी हालत में स मस्यायें ग्रीर भी जटिल होंगी । इसलिये मैं सरकार से निवेदन करना चाहता हुं कि वह इस बिल को बापस ले। धन्यवाद ।